

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.224
Appeal/3(AHM)2023

Proceedings under Section 58 & 59 Co. Act, 2013

IN THE MATTER OF:

Minaxi Madhookar Kothary
(Legal Heir of Madhookar R Kothary)
V/s
EB5 India Advisory Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Advocate
For the Respondent : Mr. Tirth Nayak, Advocate

ORDER

In compliance with the last order dated 14.03.2024, an affidavit in shape of sur-rejoinder has been filed by the respondent on 23.04.2024, vide inward diary No. D-3472.

Learned Counsel for the respondent submits that there is a 20-day delay in filing the affidavit of sur-rejoinder. The delay is condoned. The sur-rejoinder is taken on record.

Learned Counsel for the applicant seeks time to go through the same seeks liberty to re-counter the same by way of an additional affidavit, if so required.

Let the needful be done, within a period of two weeks, from the date of this order.

Re-list on 04.07.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)